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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3058/2001
M.A.NO.2484/2001

Monday, this the 12th day of November, 2001

Hon'ble Shri. S. A. T. Rizvi, Member (Admn)

1. Sh. Upendra, S/O Sh. Surinder Singh, R/O
Village Machhri (Meerut)

2. Sh. Naresh Kumar, S/o
Sh. Ranvir Singh, R/O
Village- Daurala (Meerut-U.P.)

3. Sh. Sunder Pal, S/O
Sh. Tilakram, R/O
Village Pabli (Meerut-U.P.)

Sh.
4. Anwar, Son of
Shri Islamuddin, R/O
Village Pabli (Meerut-U.P.)

5. Sh. Naresh Kumar, S/o
Shri Hoshiare, R/O
P-160, Ballav Puram (Distt.
Modipuram - U.P.)

6. Shri Gulab Singh S/O
Sh. Veer Singh R/O
Village Pavarsa (Meerut)

7. Shri Shokinder, S/O
Sh. Ajab Singh, R/O
Village Saini (Meerut)

8. Shri Maya Prakash S/O
Sh. Mansaram, R/O
Village- Iklanta (Meerut)

9. Shri Sushil Kumar S/O
Sh. Begraj, R/O at Pavali,
Modipuram (Meerut).

10. Shri Dharmendra Kumar, S/O
Sh. Pher Singh, working at
pavli, Modipuram (Meerut)-

11. Sh. Mukesh Kumar, S/O
Shri Charan Singh R/O
Village Bharala (Meerut).

12. Sh. Rakesh Kumar S/O
Sh. Braham Dutt, R/O
Village Dedua (Meerut).

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13. Sh. Mukesh Kumar II, S/O
Sh. Shiv Swarup, R/O
Village Malkapur (~~Meerut~~)
(Bagpat - U.P.)

14. Sh. Sh. Arvind Kumar, S/O
Sh. Ganga Dass R/O
Village Pawli (Meerut)

15. Sh. Babu Ram S/O
Sh. Man Chand, R/O
Dwarkapuri (Meerut).

(By Advocate: Shri T. C. Aggarwal) /
VERSUS

... APPLICANTS.

UNION OF INDIA, through,

1. The Secretary,
Ministry of Agriculture,
Krishi Bhavan, New Delhi - 1.
2. The Secretary,
Indian Council of Agriculture
Research, Krishi Bhavan, New Delhi-1.
3. The Director,
Central Potato Research Institute,
Simla (Himachal Pradesh),
4. The Joint Director,
Central Potato Research Institute,
Station Modipuram, Meerut (U.P.)
5. The Incharge,
Central Potato Research Farm/Station,
Modipuram, Meerut (U.P.)
6. The Incharge,
Central Potato Research Farm/Station,
Machari, Meerut (U.P)
7. The Incharge,
Central Potato Research Farm/Station,
Pawli, Meerut U.P.).

.. RESPONDENTS.

2

O R D E R (ORAL)

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Heard the learned counsel for the applicants.

2. The applicants, 15 in number, have ^{been} ~~been~~ working as casual labour under respondent Nos. 4 and 7 from 1989 in some cases and from 1993 in certain others. The grievance raised is that despite the applicants fulfilling the requirements laid down in the DOP&T's OM dated 10.9.1993 read with certain judgements rendered by the Apex Court and other courts, the respondent-authority has not considered the claim for conferment of temporary status ^{on the applicants} for the reason that they still remain ^{ed} casual workers. They are all working in respondents' set up even at present. A series of representations have been made by them for conferment of temporary status and for regularisation in Group 'D' post in accordance with the aforesaid policy circular. There has been no response from the respondent-authority so far.


3. I have considered the submissions made by the learned counsel and find that in the circumstances of this case, it would be just and proper to direct the respondent-authority to consider the pending representations expeditiously and to pass a reasoned and a speaking order within a period of two months from the date of receipt of a copy of this order. The respondent-authority is also directed to take into consideration all the facts and circumstances mentioned in the OA together with the judgements of various courts relied upon by the applicant while considering the applicants' claim for conferment of temporary status and for regularisation. *dr*

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4. The present OA is disposed of in the aforesaid terms at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order to the respondents.



(S.A.T. Rizvi)
Member (A)

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